



অনয়

বাজপত্র

THE ASSAM GAZETTE

অসাধাৰণ
EXTRAORDINARY

প্ৰাণ কৰ্তৃক প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 224 দিনপুৰ, শুক্ৰবাৰ, 20 অক্টোবৰ, 1995, 28 অহিন. 1917 (৭ক)

No. 224 Dispur, Friday, 20th October, 1995, 28th Asvina,

1917 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE
BRANCH

NOTIFICATION

The 20th October, 1995

No. LGL. 33/93/47.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

GUWAHATI—Printed & Published by the Dy. Director (S.E.) of P. & S. and Govt. Printing Press, Assam, Guwahati—31 (Sx-Govt) No. 47-740-30-10-1995

ASSAM ACT NO. XXIII OF 1995

(Received the assent of the Governor on 20th October, 1995)

THE ASSAM AMUSEMENTS AND BETTING TAX
(AMENDMENT) ACT, 1995

AN
ACT

Further to amend the Assam Amusements and Betting Tax Act, 1939. Assam Act VI of 1939

Preamble. Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter referred to as the principal Act in the manner hereinafter appearing;

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 1995.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once

Insertion of new clause (b) in section 3. 2. In the principal Act, in section 3, in sub-section (1), after clause (a), the following shall be inserted as clause (b) and the existing clauses (b) and (c) shall be re-numbered as clause (c) and (d) respectively, namely:—

“(b) In the case of cinematograph exhibition, where the payment of admission is—

- (i) rupee one or less—fifty per centum of such payment;
- (ii) rupees two or less but more than rupee one—eighty per centum of such payment;
- (iii) more than rupees two—one hundred per centum of such payment:

Provided that the maximum ceiling of such tickets including the tax shall not exceed rupees twenty in case of admission to cinematograph exhibition.”

M. K. DEKA,
Joint Secy. and i/c Secy. to the Govt. of Assam,
Legislative Department.